

PUNJAB VIDHAN SABHA

Bill No. 25-PLA-2017

THE INDIAN STAMP (PUNJAB AMENDMENT) BILL, 2017

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

further to amend the Indian Stamp Act, 1899, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Indian Stamp (Punjab Amendment) Act, 2017. Short title commencement and cessation.
- (2) It shall be deemed to have come into force with effect from the 28th day of August, 2017.
- (3) It shall cease to operate with effect from the 1st day of April, 2019 and from the said date, the amendments carried out by way of Punjab Act No. 11 of 2005 shall again come into force.
2. In the Indian Stamp Act, 1899 (hereinafter referred to as the principal Act), in its application to the State of Punjab, in section 2, in clause (10), the words, figure and letter “Schedule 1-B or by” shall be omitted. Amendment of section 2 of Central Act 2 of 1899.
3. In the principal Act, section 3-C shall be omitted. Omission of section 3-C of Central Act 2 of 1899.
4. In the principal Act, in section 9, in sub-section (1), in clause (a), in the proviso, the word, figure, sign and letter “, Schedule 1-B” shall be omitted up to the 31st day of March, 2019 and thereafter, the word, figure, sign and letter so omitted, shall again come into force with effect from the 1st day of April, 2019. Amendment of section 9 of Central Act 2 of 1899.
5. In the principal Act, Schedule 1-B shall be omitted. Omission of Schedule 1-B of Central Act 2 of 1899.
6. (1) The Indian Stamp (Punjab Amendment) Ordinance, 2017 (Punjab Ordinance No. 5 of 2017), is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

CHANDIGARH :
The 14th December, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.